



HP STATE POLLUTION CONTROL BOARD
Regional Office HIMUDA Complex, Plot no. 1,2 & 3, Shubhkhera
www.hppcb.nic.in Pin code 173025 Ph.no/fax 01704-225870

No. HPSPCB/OA No. 633/2022/- 887

Dated:- 14. 07. 2023

To

✓ **The Registrar General**
Hon'ble National Green Tribunal
Faridkot House, Copernicus Marg, Near India Gate, New Delhi,
Delhi- 110001.

Subject:- Compliance of order dated 09-05-2023 passed by the Hon'ble NGT in Original Application No. 633/2022 titled Sachin Sharma V/s State of HP &ors.

Sir,

Kindly refer to Hon'ble NGT's order dated 09-05-2023 passed in the afore-cited matter (related to alleged noise and air pollution by heavy overloaded trucks transporting the material from lime stone mining site situated at village Banor, Post office Rajpur, Distt. Sirmour HP) wherein following direction were passed:-

".....4. We have gone through the report of the Joint Committee and we find that in its report, the Joint Committee has not mentioned about grant of environmental clearance to the Mining lease Project Proponents and compliance with the EC/CTE/CTO conditions. We have also noticed that consent granted to Project Proponents no. 1 and 2 (M/s Bohar Limestone Mine and M/s Banor Lime Stone Mine) had expired. In the course of hearing, the Regional Officer, HSPCB has appeared and apprised us that consent granted to Project Proponent no. 2-M/s Banor Limestone Mine has been renewed while the matter of renewal of consent granted to Project Proponent no. 1-M/s Bohar Limestone Mine is still pending.

5. The Project Proponents as well as agencies involved in the transportation of the limestone materials from the mining site are bound to ensure compliance with the recommendations made by the Joint Committee and the HPPCB is directed to serve requisite notices/orders on the mining lease Project Proponents and agencies involved in transportation of the mined mineral for ensuring due compliance with the recommendations made by the Joint Committee.

6. HPPCB is also directed to file report regarding compliance by the Project Proponents with EC/CTE/CTO conditions within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF....."

In this connection, the compliance report of HP State Pollution Control Board is annexed as **Annexure-A** which may kindly be placed on record please.

(Encl. As above)

Yours faithfully

Asstt. Environmental Engineer,
HPSPCB, Paonta Sahib

Report in compliance to order dated 09-05-2023 passed by Hon'ble National Green Tribunal in OA No. 633 of 2022 titled Sachin Sharma V/s State of H.P. & Ors.

I. PREFACE

Subsequent to Joint Inspection Report submitted to Hon'ble NGT in Original Application No. 633/2022 titled Sachin Sharma V/s State of HP & Ors., the Hon'ble Tribunal has passed following orders on dated 09.05.2023:

".....4. We have gone through the report of the Joint Committee and we find that in its report, the Joint Committee has not mentioned about grant of environmental clearance to the Mining lease Project Proponents and compliance with the EC/CTE/CTO conditions. We have also noticed that consent granted to Project Proponents no. 1 and 2 (M/s Bohar Limestone Mine and M/s Banor Lime Stone Mine) had expired. In the course of hearing, the Regional Officer, HSPCB has appeared and apprised us that consent granted to Project Proponent no. 2-M/s Banor Limestone Mine has been renewed while the matter of renewal of consent granted to Project Proponent no. 1- M/s Bohar Limestone Mine is still pending.

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6. HPPCB is also directed to file report regarding compliance by the Project Proponents with EC/CTE/CTO conditions within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF..."

In compliance to Hon'ble NGT order dated 09.05.2023, directions were issued to concerned lessee's vide HPSPCB Paonta Sahib office letter no. HPSPCB/RO(Pt)/Various NGT Matters/2023- 763-64, dated 26.06.2023 to submit compliance report of Hon'ble NGT orders. The copy of letters is annexed herewith as **Annexure-1**.

Subsequently, report on six monthly Environmental Clearance conditions and Renewal of Consent to Operate conditions were received by Regional Office, HPSPCB Paonta Sahib. The inspection of mines was conducted by Er. Pawan Sharma, Regional Officer and Er. Naveen, Jr. Environmental Engineer of Regional Office, HPSPCB Paonta Sahib on dated 30.06.2023. Latest status of operational mines in Banaur area is mentioned as below in Table No. 1:



Table No. 1: Status of Operational limestone mines in Banaur area of District Sirmaur

Sr. No.	Name and Address of Limestone Mine	Capacity	Mining Area	Consent Status	Status of Environmental Clearance
1.	M/s Bohar Limestone Mine of Jai Singh Thakur & Sons, Village Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P.	95800 M.T/year	4.15 Ha	Valid up to 31.03.2026	Environmental Clearance granted by MoEF&CC, GoI vide letter no. J-11015/191/2015-IA.II (M), dated 07.06.2017
2.	M/s Banor Limestone Mine of SC Chawla, VPO Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P.	92000 M.T/year	4.75 Ha	Valid up to 31.03.2025	Environmental Clearance granted by MoEF&CC, GoI vide letter no. J-11015/187/2015-IA.II (M), dated 15.02.2017
3.	M/s Balbir Singh Supa Ram, VPO Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P.	25000 M.T/year	0.847 Ha	Valid up to 31.03.2026	Environmental Clearance granted by MoEF&CC, GoI vide letter no. J-11015/117/2015-IA.II (M), dated 31.01.2017
4.	M/s Dhanwasa Limestone Mine of Sh. MC Goel, VPO Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P.	135000 M.T/year	4.958 Ha	Valid up to 31.03.2025	Environmental Clearance granted by MoEF&CC, GoI vide letter no. J-11015/189/2015-IA.II (M), dated 31.01.2017

II. Verification of Compliance Status of EC Conditions imposed by MoEF&CC, GoI and Consent Conditions of HP State Pollution Control Board:

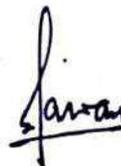
1. M/s Bohar Limestone Mine of Jai Singh Thakur & Sons, Village Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P.

Environmental Clearance to the project proponent has been granted by MoEF&CC, GoI vide letter no. J-11015/191/2015-IA.II (M), dated 07.06.2017. The following EC conditions and consent conditions of the mines were checked on dated 30.06.2023 and point wise status is submitted below in Table No. 2 and Table No. 3:



Table No. 2: Verification of compliance of EC conditions

PART A – Specific Conditions			
Sr. No. (as per EIA approval letter)	Compliance Required	Reply by Project Proponent in EC Compliance Report	Verification by HPSPCB
1.	The Project Proponent shall obtain Consent to Operate from the State Pollution Control Board, Himachal Pradesh and effectively implement all the conditions stipulated therein.	Renewal of Consent to Operate under Water Act, 1974 & Air Act, 1981 has been obtained from Himachal Pradesh State Pollution Control Board vide Letter No. HPSPCB/PCB-ID12001 25090-92 dated 28.03.2018 has been obtained which is valid up to 31.03.2023;	The Project Proponent has obtained Renewal of Consent to Operate on dated 12.07.2023 which is valid up to 31.03.2026
2.	Cumulative impact assessment for air quality shall be carried out and report shall be submitted along with implementation plan of the suggested mitigation measures to Regional Officer Dehradun of MoEF within one year	Monitoring of air quality has been carried out at project.	The Project Proponent has submitted air quality of area in six monthly compliance report and analysis report of third party i.e. NABL accredited lab shows parameters such as RSPM, SO ₂ and NO ₂ within prescribed limits.
3.	The Project Proponent shall carry out scientific investigation in respect of “Blast induced ground vibration, fly rock & air blast”. Based on this study, Project Proponent should	Scientific Investigation report for the blast induced ground vibration, fly rock and air blast has been carried out on the basis of report designing of effective blast design to	Blasting at mine is carried out in controlled manner by mine mate/blaster authorized by Director General of Mine Safety (DGMS),



	design an effective blast design to curb blast induced menace & public annoyance.	curb blast induced menace & public annoyance.	Ghaziabad.
4.	<p>Project Proponent Shall appoint an occupational Health Specialist for regular and periodical medical examination of the workers engaged in the project and records maintained; also, Occupational health check-ups for workers having some ailments like BP , diabetes, habitual smokers, etc shall be taken accordingly.</p> <p>Recommendations of National institute for labour for ensuring good occupational environment for mine workers would also be adopted; All the old age people of surrounding villages may be provided medical facilities;</p>	Regular medical examination of the workers is being done and records has been maintained.	The Project Proponent is carrying out regular medical health check-ups. The copies of related documents are checked during inspection of mine dated 30.06.2023.
5.	Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages. The Project Proponent shall ensure that the road may not be damaged due to transportation of the minerals; and transport of minerals will be as per IRC	Mineral Transportation is being done through dumpiest trucks and are prohibited through the villages. Road development works are being carried out at the approach roads of the project.	The village/rural road utilized for transportation of mined material is maintained by Himachal Pradesh Public Works Department (HPPWD). State mining department and State Regional Transport Officer are the agencies doing regular inspection of



	Guidelines with respect to complying with traffic congestion and density.		transport of minerals.
6.	Implementation of Action Plan on the issues rose during public hearing. The proponent shall complete all the tasks as per action plan submitted with the budgetary provisions during public hearing.	Noted. Action Plan on the issue raised during public hearing are being implemented.	The issues raised during public hearing are addressed on consultation with local villagers and representatives of local Gram Panchayat. No such non-compliance is reported by villagers so far.
7.	The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project proponent should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre.	Pollution due to transportation load on the environment is effectively controlled by sprinkling the water on the roads through water tankers. Only PUC Certified vehicles are allowed. Copy of PUC Certificate of the vehicles is enclosed as Annexure- 4.	Common water tanker has been deployed by the mine associations for regular water sprinkling on haulage road and village road. The Project Proponent has already submitted PUC of vehicles. The vehicles carrying mined material in tarpaulin covered and regularly inspected by concerned RTO and District Mining Officer.
8.	Project Proponent shall ensure the safeguard and wellbeing of villagers and school, regular health monitoring of all residents in the area and the compliance report shall be submitted to the Regional office of the Ministry.	Noted.	Blasting at mine is carried out in controlled manner by mine mate/blaster authorized by Director General of Mine Safety (DGMS), Ghaziabad. The skilled and unskilled



			workers engaged on mine are local residents of Gram Panchayat Banaur.
PART B : STANDARD CONDITIONS			
Sr. No.	EC Conditions	Reply by Project Proponent	Compliance
1	A final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment, Forest and Climate Changes 5 years in advance of final mine closure for approval	Agreed. A Final Mine Closure Plan along with details of Corpus Fund will be submitted to the Ministry of Environment, Forest & Climate Change.	The Project proponent agreed to the condition imposed.
2	No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment, Forest and Climate Changes.	Agreed and accepted. No change or modification shall be done without approval of the MoEF&CC.	The Project proponent agree to the condition imposed.
3	No change in the calendar plan including excavation, quantum of mineral and waste should be made	Agreed. No change in the calendar plan will be made.	Capacity is approved by Govt. Of India letter No.No.J-11015/191/2015-IA.II(M) dated 07.06.2017 and same verified and checked by District Mining Officer by issuing "M" Form along with supplementary forms.
4	The project proponent shall obtain necessary prior permission of the competent authority for drawl of requisite quantity of water (surface water and ground water) for the project	Surface water is being used from the Banaur Spring. For meeting the water demand of 6 KLD for drinking, spraying (dust suppression) and plantation.	Requirement of water is fulfilled by water tankers and springs available in vicinity of village.



5	Mining shall be carried out as per the provisions outlined in mining plan approved by Indian Bureau of Mines (IBM)/ State Mines and Geology Department as well as by abiding to the guidelines of Directorate General Mines Safety (DGMS)	Agreed.	The condition is monitored by District Mining Officer
6	The lands which are not owned by Proponent, mining will be carried out only after obtaining the consents from all the concerned land owners as per the provisions of the Mineral Concession Rules, 1960 and MMDR Act, 1957	Agreed. NOC from the land owners has been obtained to carry out the mining.	The condition is monitored by District Mining Officer.
7	Digital processing of the entire lease area using remote sensing technique shall be carried out regularly once in three years for monitoring land use pattern and report submitted to Ministry of Environment, Forest and Climate Change its Regional Office.	Noted. Digital processing of the mine lease area will be carried out to monitor the land use pattern and report will be submitted to MoEF & CC.	The condition is monitored by District Mining Officer and Indian Bureau of Mines.
8	The critical parameters as per the Notification 2009 such as PM10, PM2.5, NOx and Sox etc. in the ambient air within the impact zone, peak particle velocity at 300m distance or within the nearest habitation, whichever is closer shall be monitored periodically. Further,	Air quality monitoring has been done in the project. Also, the monitored data shall be uploaded on the website of the company as well as displayed on a display board at the project site at a suitable location.	The parameters are analyzed by NABL approved laboratory and hard copy of same is available in the office of Regional Office, HPSPCB and District Mining Officer.



	<p>quality of discharged water shall also be monitored [(TDS, DO, pH, and Total Suspended Solids (TSS))]. The monitored data shall be uploaded on the website of the company as well as displayed on a display board at the project site at a suitable location near the main gate of the Company in Public domain. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by the Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.</p>		
9	<p>The Proponent shall install online Ambient Air Quality Monitoring system and there should be system for display of Digital AAQ data within 03 months at least at three locations as per wind direction. Online provisions of pH and turbidity meters at discharge points of STP and ETP and also at water storage ponds in the mining area may be made. Project Proponent should display the result digitally in front of the main Gate of the mine site</p>	<p>Agreed. Online Ambient air quality monitoring system will be installed at the mine site. No STP/ETP has been provided at the mine site.</p>	<p>No process effluent is generated and septic tank has been provided for treatment of domestic sewage.</p>



10	<p>Effective safeguard such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high level of PM 10 and PM 2.5 such as haul road, loading & unloading point and transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Monitoring of ambient Air Quality to be carried out based on the Notification 2009, as amended from time to time by the Central Pollution Control Board.</p>	<p>Regular water sprinkling is being carried out at the mine site. Also, Ambient Air Quality parameters are within the permissible limits. Copy of the Test Reports is enclosed as Annexure-5.</p>	<p>Regular water sprinkling is carried out and analysis results shows parameter RSPM within prescribed standards.</p>
11	<p>Regular monitoring of the ground water level & quality shall be carried out in and around of the mine lease area by establishing a network of existing wells & constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year- pre monsoon (April-May), Monsoon (August), Post Monsoon (November) & Winter (January) & the data thus collected may be sent regularly to Ministry of Environment Forest & Climate Change and its Regional Office,</p>	<p>Mining operation will not intersect ground water table. Monitoring of groundwater will be carried out and report will be submitted to CGWB.</p>	<p>The parameters are analyzed by NABL approved laboratory and hard copy of same is available in the office of Regional Office of HPSPCB and District Mining Officer.</p>



	Central Ground Authority and Regional Director, Central Ground Water Board.		
12	Regular monitoring of the flow rate of the spring and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The water table should be natured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the project proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table.	Noted. Same will be complied.	The parameters are analyzed by NABL approved laboratory and hard copy of same is available in the office of Regional Office of HPSPCB and District Mining Officer.
13	Regular monitoring of the water quality Upstream & downstream of water bodies shall be carried out and record of monitoring data should be maintained and submitted to the Ministry of Environment Forest & Climate Change and its Regional Office, Central Ground Authority and Regional Director, Central Ground Water	Surface water quality has been monitored.	The parameters are analyzed by NABL approved laboratory and hard copy of same is available in the office of Regional Office of HPSPCB and District Mining Officer.



	Board.		
14	<p>Transportation of the minerals by road passing through the village shall not be allowed. A 'Bypass' road should be constructed (say, leaving a gap of at least 200 meters) for the purpose of transportation of the minerals so that the impact of sound, dust and accidents could be mitigated. The project proponent shall bear the cost towards the widening and strengthening of existing public road network in case the same is proposed to be used for the Project. No road movement should be allowed on existing village road network without appropriately increasing the carrying capacity of such roads.</p>	<p>Mineral Transportation is being done through dumpiest trucks and are prohibited through the villages. Road development works are being carried out at the approach roads of the project.</p>	<p>The mining activities are carried out in a very remote area and the HPPWD road is used for transportation of mining material.</p>
15	<p>The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed;</p>	<p>Mining has been carried out at day time only to avoid any disturbance to human and animal population at night. Further, Monitoring of Ambient Noise has been monitored at the mine site.</p>	<p>The mining activities are carried out only from sunrise to sunset.</p>



	by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/ night hours.		
16	Min haulage road in the mine should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. Crusher and material transfer points should invariably be provided with Bag filter sand or dry fogging system. Belt conveyors should be fully covered to avoid air borne dust.	Main haulage road in the mine are regularly wetted with water tankers fitted with sprinklers.	Regular water tankers for water sprinkling are engaged. No processing of limestone is involved.
17	Main haulage road in the mine should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.	Agreed. Same is being complied.	Regular water tankers for water sprinkling are engaged. No processing of limestone is involved.

Lawson

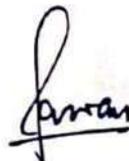
18	Sufficient number of Gullies to be provided for better management of water. Regular Monitoring of pH shall be included in the monitoring plan and report shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office on six monthly basis.	Number of Gullies for better management of water are provided in 3 stages i.e. 3, 8 and 10. Thus, in total 21 Gullies are provided at the mine site. Further, Regular monitoring of pH will be done and reports shall be submitted to the MoEF & CC.	The parameters are analyzed by NABL approved laboratory and hard copy of same are available in the office of Regional Office, HPSPCB and District Mining Officer.
19	There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis and implementation of conservation measures to augment ground water resources in the area in consultation with Central ground Water Board.	Gullies are provided at the mine site. Further, Regular monitoring of pH will be done and reports shall be submitted to the MoEF & CC.	The project proponent agrees to the conditions imposed.
20	The project Proponent has to take care of gullies formed on slopes. Dump mass should be consolidated with proper filling/ leveling with the help of dozer/ compactors.	Agreed.	The conditions are monitored by District Mining Officer.
21	The reclamation at waste dump sites shall be ecologically sustainable. Scientific reclamation shall be followed. The local species may be encouraged and species are so chosen that the slope, bottom of the dumps and top of the dumps are able to sustain these species. The aspect	Agreed.	The plantation carried out in the year 2023 from 14 th March to 20 th March , 2023



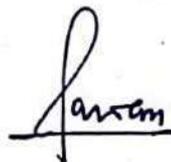
	of the dump is also a factor which regulates some climatic parameters and allows only species adopted to that micro climate.		
22	<p>The top soil, if any shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation. The over burden generated during the mining operations shall be stacked at earmarked dump site (s) only and it should not be kept active for a long period of time. The maximum height of dumps shall not exceed 8m and width 20m and overall slope of the dumps shall be maintained to 45 degree. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geotextiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled and afforested. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted</p>	<p>The top soil is used for land reclamation and plantation. The over burden generated during the mining operation is stacked at earmarked dump site only and is not kept active for a long period of time.</p>	<p>The top soil is managed in designated dumping sites for reclamation.</p>



	to the Ministry of Environment, Forest and Climate Change and its Regional Office on six monthly basis.		
23	Catch drains, siltation ponds of appropriate size shall be constructed around the mine working, sub-grade, over burden and mineral dump(s) to prevent run off of water and flow of sediments directly into the agricultural fields, and other water bodies in the buffer zone. The water so collected shall be utilized for watering the mine area, roads, green belt development etc. the drains shall be regularly de-silted particularly after the monsoon and maintained properly. The drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the river and other water bodies and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and should also provide adequate retention period to allow proper setting of silt	Agreed. Check dams are constructed at the mining site to prevent the runoff of water and flow of sediments.	The project proponent agrees to the conditions imposed.



	material. Sedimentation pits shall be constructed at the corners of the garland drains and desilted at regular intervals.		
24	Plantation shall be raised in a 7.5m wide green belt in the safety zone around the mining lease, backfilling and reclamation area, around water body, along the road etc. by planting the native species of consultation with the local DFO/Agriculture department. The density of trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease area in a phased manner and shall be completed within first five Year.	Total mine lease area is 4.15 hectares. Grass plantation has been carried out. Bushes are grown instead of plants to prevent the poison spread in the area.	Plantation is carried out on reclaimed area.
25	Project Proponent shall follow the mitigation measures provided in office Memorandum No. Z-11013/57/2014- IA.II (M), dated 29th October, 2014, titles " Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".	Agreed. Mitigation measures are being followed to prevent the impact on surrounding habitation and villages.	Blasting at mine is carried out in controlled manner by mine mate/blaster authorized by Director General of Mine Safety (DGMS), Ghaziabad.



26	<p>The Project Proponent shall make necessary alternative arrangements, where required, in consultation with the State Government to provide alternate areas for livestock grazing, if any. In this context, Project Proponent should implement the directions of the Hon'ble Supreme Court with regard to acquiring grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded against felling and plantation of such trees should be promoted.</p>	Agreed.	<p>The conditions are monitored by concerned Forest Department and District Mining Officer.</p>
27	<p>The Project Proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna, in the mine area as per the conservation plan prepared in consultation with the State Forest and Wildlife Department at the cost of Rs. 12 lakhs per annum vide no. 5808 dt. 03.01.2017 from Himachal Pradesh Forest Department. A copy of action plan shall be submitted to the Regional Office of the Ministry and to the Chief Wildlife Warden, Himachal</p>	<p>Agreed. All precautionary measures are being taken during mining operation for protection of species of flora and fauna present. Further, no endangered fauna has been identified around the site.</p>	<p>The condition is monitored by concerned DFO of Forest Department.</p>



	Pradesh.		
28	At least 2.5% of the total cost of the project shall be earmarked towards the Enterprise Social Commitment (ESC) based on local needs and action plan with financial and physical breakup/ details shall be prepared and submitted to the Ministry's Regional Office at Dehradun. Implementation of such program shall be ensured accordingly on a time bound manner.	Agreed. Rs.4,24,168/- has been spent from October 2022 to march 2023 under CSR	The Mining Association has developed community hall for local residents of the area.
29	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. the housing may be in the form of temporary structure to be removed after the completion of the project.	Agreed. Not required as only local labors are employed.	Unskilled and skilled employee are local residents of the village and office along with pantry and toilet has been constructed.
30	Measures should be taken for control of noise levels below 85 dB in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs.	Monitoring of Ambient Noise has been done at the mine site. Workers are provided with PPE.	PPE kits were found on the site.



31	Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31th December, 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.	No Industrial waste water is being generated. Thus, no water treatment plants are carried out for treatment of water.	No industrial waste is generated as processing of limestone is involved.
32	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.	Agreed. All precautionary measures are being taken during mining operation for protection of workers	PPE kits such as helmet, safety shoes, ear plugs and masks were found on the site during inspection.
33	A separate Environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to head of the organization.	Agreed. EMC has been setup and details of the same will be submitted.	The project proponent agrees to comply with the conditions imposed.
34	The funds earmarked for Environmental Protection measure should be kept in separate Account and should not be diverted for the other purpose. Year wise expenditure should be reported to the ministry and it's Regional Office.	Agreed, Rs2,39,771/- has been spent from Oct. 2022 to march 2023 under EMP	The funds earmarked is maintained by District Mining Fund Trust (DMFT) under concerned Deputy Commissioner.



35	The project Authorities should inform to regional office regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.	Agreed.	The project proponent agrees to comply with the conditions imposed.
36	The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguard to the ministry of Environment, Forest & climate change, its regional office, Central Pollution Control Board & state pollution control Board.	Agreed. Six monthly compliance reports of the stipulated EC conditions including results of monitored data will be submitted in the respective office on the regular basis. Hereby, submitting the six monthly compliance for the period ending 31.03.2023.	The project proponent is regularly submitting Six monthly compliance report.
37	The Regional Office of this ministry shall monitor compliance of the stipulated Condition. The project authorities should extend full cooperation to the office (s) of the regional office by the finishing the requisite data/ information /monitoring reports.	All required data/documents as well as full cooperation will be given to the officials of respective offices.	The project proponent is regularly submitting Six monthly compliance report.
38	A Copy of the clearance letter will be marked to concerned Panchayat/local NGO, if any form whom suggestion/representation, if any were receive while processing the proposal.	During inspection the copy of clearance letter has been sent to local bodies.	The Project proponent complied the conditions by keeping copy of EC on notice Board of concerned Panchayat.

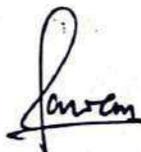


39	State Pollution Control Board should display a copy of the clearance letter at the regional office, district Industry centre and the collector's office/ Tehsildar's office for 30 days.	Agreed & Accepted by the project proponent.	The Regional Office has displayed the copy of EC in the concerned office of Regional Office SPCB and Tehsildar Office.
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Table No. 3 - Compliance Report of RCTO Conditions of M/s Bohar Lime Stone Mine of Jai Singh Thakur and Sons Village Bohar PO Kamrao Tehsil Kamrao Distt. Sirmaur, H.P

A. SPECIFIC CONDITIONS		
Sr.No.	Renewal of consent to Operate (RCTO) Conditions imposed by State Board	Comments after verification by Regional Office HPSPCB Sirmour
1	This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.	Conditions are complied by the project proponent.
2	Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.	Conditions are complied by the project proponent.
3	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.	The unit has valid Renewal of Consent to Operate (RCOP) of State Board upto 31.03.2026.
4	i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition	(i)The mining activities are done manually only. The vehicles engaged for transportation are hired from local

	<p>Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).</p> <p>ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.</p>	<p>villagers and they are responsible for operation and maintenance of their vehicles.</p> <p>(ii) The top soil is managed in designated dumping site by project proponent.</p>
5	<p>This 'Renewal of Consent to Operate' is for:-</p> <p>i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.</p> <p>ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.</p> <p>iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.</p> <p>iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).</p>	<p>(i) For Control of fugitive emission from to and fro movement, water sprinkling through water tankers has been engaged by the mine association.</p> <p>(ii) The blasting is carried out in control manner under the supervision of technical expert/blaster authorized by Director General of Mines Safety (DGMS).</p> <p>(iii & iv) 10 to 15 persons are employed in mining area for which septic tanks has been provided and maintained by Project Proponent.</p>
6	<p>The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.</p>	<p>The project proponent has taken measures for control of fugitive emission and rolling down of muck such as engagement of water tankers, parapets along the road and plantation around reclaimed area,</p>



		check dams and retaining structures.
7	The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.	Mining activities are carried out manually. No mechanical machinery is used. Hence no separate energy meter (SEM) installed.
8	<p>CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.</p> <p>a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.</p> <p>b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.</p> <p>c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.</p> <p>d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.</p>	<p>(a) Source of water is through tankers from nearby village.</p> <p>(b,c &d) No process effluent is generated and domestic sewage from the skilled/unskilled persons is treated in septic tank</p>
9	<p>CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.</p> <p>a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.</p> <p>b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.</p>	(a,b,c ,d,f & g) Mining activities are carried out manually. No mechanical machinery is used. Hence no separate energy meter (SEM) installed. These mines are open cast mines,



	<p>c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.</p> <p>d) Unit shall ensure Stack height for diesel generating sets as per specification.</p> <p>e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.</p> <p>f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.</p> <p>g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.</p>	<p>only manual extraction of lime stone of different grades are carried out. No processing of lime stone is involved.</p> <p>(e) No D.G. Set installed.</p>
10	The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).	Mining plan is approved by Indian Bureau of Mines (IBM) Valid upto 31.03.2025
11	The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).	Source of water is natural springs through tankers from nearby villagers. No process effluent is generated and domestic sewage from the skilled/unskilled persons is treated in septic tank
12	The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental	Mine association carries inspection of all mines in the area and checks the safety measures taken in each mine,



	pollution.	safety week in the year 2023 was carried out from 25 th March to 31 st March. & Environment week from 14 th March to 20 th March 2023.
13	The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.	Plantation is carried out during Environment week form 14 th March to 20 th March 2023.
14	Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.	Project proponent agrees to the condition imposed.
15	This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).	Project proponent agrees to the condition imposed.
16	The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	Project proponent agrees to the condition imposed.
17	The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.	Project proponent agrees to the condition imposed.
B	OTHER CONDITIONS	
1	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.	Steps taken by the project proponent to the conditions imposed are complied and action/compliance taken is submitted every six months in six monthly reports.



2	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations	Project proponent agrees to the condition imposed.
3	Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).	Condition does not apply.
4	Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).	Condition does not apply.
5	Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).	Condition does not apply.
6	Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).	Capacity is approved by Govt. Of India letter No.No.J-11015/191/2015-IA.II(M) dated 07.06.2017 and same verified and checked by District Mining Officer by issuing "M" Form along with supplementary forms.
7	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	The traffic movement is regulated by local police and Regional Transport Officer (RTO) time to time



8	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	Water tankers are deployed/engaged for water sprinkling on haulage road.
9	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	Condition does not apply.
10	Unit shall submit all the annual/quarterly returns, as per timeline.	Environment Audit Statement on Form-V are submitted annually.
11	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.	Certificate on affidavit vide No. 20AA 435818 dated 28.02.2023 has been submitted.
12	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Condition does not apply.
13	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Unit agreed and bound to comply the conditions imposed
c	SPECIAL CONDITIONS	
1	The unit shall be sole responsible to obtain/renew any other mandatory permissions required for the operational activity.	Unit agreed and bound to comply the conditions imposed

2. M/s Banor Limestone Mine of SC Chawla, VPO Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P.

Environmental Clearance to the project proponent has been granted by MoEF&CC, GoI vide letter no. letter no. J-11015/187/2015-IA.II (M), dated 15.02.2017. The following EC conditions and consent conditions of the mine were checked on dated 30.06.2023 and point wise status is submitted below in Table No. 4 and Table No. 5:



Table no. 4 - Verification of compliance of EC conditions

PART A – Specific Conditions			
Sr. No. (as per EIA approval letter)	Compliance Required	Reply by Project Proponent in EC Compliance Report	Verification by HPSPCB
1.	The Project Proponent shall obtain Consent to Operate from the State Pollution Control Board, Himachal Pradesh and effectively implement all the conditions stipulated therein.	Noted, CTO is attached at Annexure.	The Project Proponent has obtained Renewal of Consent to Operate on dated 18.04.2023 which is valid up to 31.03.2025
2.	Cumulative impact assessment for air quality shall be carried out and report shall be submitted along with implementation plan of the suggested mitigation measures to Regional Officer Dehradun of MoEF within one year	Noted & complied.	The Project Proponent has submitted air quality of area in six monthly compliance report and analysis report of third party i.e. NABL accredited lab shows parameters such as RSPM, SO ₂ and NO ₂ within prescribed limits.
3.	The Project Proponent shall carry out scientific investigation in respect of “Blast induced ground vibration, fly rock & air blast”. Based on this study, Project Proponent should design an effective blast design to curb blast induced menace & public annoyance.	Noted, & complied, blasting will be done from the authorized licensed experts in such a way that it cannot disturb the local villagers.	The Project Proponent is carrying out blasting in controlled manner under well qualified person/team.
4.	Project Proponent Shall appoint an occupational Health Specialist for regular and	Noted & complied. A occupational health specialist will be appointed for regular	The Project Proponent is carrying out regular medical health check-ups. The copies of



	<p>periodical medical examination of the workers engaged in the project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc shall be taken accordingly.</p> <p>Recommendations of National institute for labour for ensuring good occupational environment for mine workers would also be adopted; All the old age people of surrounding villages may be provided medical facilities;</p>	<p>medical examination of labors and records will be maintained for the same.</p> <p>The workers are being medically examined periodically.</p> <p>First aid facilities are also available on the site.</p> <p>Special attention will be given to all old age people lives in surrounding villages.</p>	<p>related documents are checked during inspection of mine dated 30.06.2023.</p>
5.	<p>Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages. The Project Proponent shall ensure that the road may not be damaged due to transportation of the minerals; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.</p>	<p>Agreed, minerals loaded trucks is being passed from the road away from the village. Maintenance of road will be done time to time.</p> <p>Transport of minerals is done as per IRC Guidelines with respect to complying with traffic congestion and density.</p>	<p>The village/rural road utilized for transportation of mined material is maintained by Himachal Pradesh Public Works Department (HPPWD). State mining department and State Regional Transport Officer are the agencies doing regular inspection of transport of minerals.</p>
6.	<p>Implementation of Action Plan on the issues rose during public hearing. The proponent shall complete</p>	<p>Noted & complied.</p>	<p>The issues raised during public hearing are addressed on consultation with</p>



	all the tasks as per action plan submitted with the budgetary provisions during public hearing.		local villagers and representatives of local Gram Panchayat. No such non-compliance is reported by villagers so far.
7.	The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project proponent should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre.	Complied, The transportation of minerals is done by covered trucks to reduce dust emissions. Proper sprinkling of water will be done on the road side & loading unloading site for reducing dust emission. Proper maintenance of Trucks is done and they are PUC Certified.	Common water tanker has been deployed by the mine associations for regular water sprinkling on haulage road and village road. The Project Proponent has already submitted PUC of vehicles. The vehicles carrying mined material in tarpaulin covered and regularly inspected by concerned RTO and District Mining Officer..
8.	Project Proponent shall ensure the safeguard and wellbeing of villagers and school, regular health monitoring of all residents in the area and the compliance report shall be submitted to the Regional office of the Ministry.	Noted, medical camp under CSR activity is arranged time to time in which health status of villagers is diagnosed.	Blasting at mine is carried out in controlled manner by mine mate/blaster authorized by Director General of Mine Safety (DGMS), Ghaziabad. The skilled and unskilled workers engaged on mine are local residents of Gram Panchayat Banaur.



PART B: STANDARD CONDITIONS			
Sr. No.	EC Conditions	Reply by Project Proponent in EC Compliance Report	Verification of compliance by HPSPCB
1	A final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment, Forest and Climate Changes 5 years in advance of final mine closure for approval	Noted & Agreed. A Final Mine Closure Plan along with details of Corpus Fund Shall be submitted to the Ministry of Environment, Forest 5 years in advance.	The Project proponent agreed to the condition imposed.
2	No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment, Forest and Climate Changes.	Agreed; Mining has been carried out as per the proposed scope of work only.	The Project proponent agree to the condition imposed.
3	No change in the calendar plan including excavation, quantum of mineral and waste should be made	Noted & agreed. The amount of minerals for which Environmental clearance is granted is excavated from the site.	Capacity is approved by Govt. Of India letter No.No.J-11015/191/2015-IA.II(M) dated 07.06.2017 and same verified and checked by District Mining Officer by issuing "M" Form along with supplementary forms.
4	The project proponent shall obtain necessary prior permission of the competent authority for drawl of requisite quantity of water (surface water and ground water) for the project	Noted & Agreed, water will be used after prier permission of concerned authority.	Requirement of water is full filled by water tankers and springs available in vicinity of village.



5	Mining shall be carried out as per the provisions outlined in mining plan approved by Indian Bureau of Mines (IBM)/ State Mines and Geology Department as well as by abiding to the guidelines of Directorate General Mines Safety (DGMS)	Agreed, Mining shall be carried out as per the provision outlined in Approved mining plan..	The condition is monitored by District Mining Officer
6	The lands which are not owned by Proponent, mining will be carried out only after obtaining the consents from all the concerned land owners as per the provisions of the Mineral Concession Rules, 1960 and MMDR Act, 1957	Noted, the proposed land is government land. Some of the part of the land is private for which proper NOC was taken from the villagers.	The condition is monitored by District Mining Officer
7	Digital processing of the entire lease area using remote sensing technique shall be carried out regularly once in three years for monitoring land use pattern and report submitted to Ministry of Environment, Forest and Climate Change its Regional Office.	Noted, the land use pattern on the basis of digital processing system will be submitted in given interval of time.	The condition is monitored by District Mining Officer and Indian Bureau of Mines.
8	The critical parameters as per the Notification 2009 such as PM10, PM2.5, NOx and Sox etc. in the ambient air within the impact zone, peak particle velocity at 300m distance or within the nearest habitation, whichever is closer shall be monitored periodically. Further, quality of	Noted & will be complied. The parameters such as PM10, PM2.5, NOx, and Sox etc. in the ambient air within the impact zone, is being monitored. Peak particle will be calculated after start of mining operation.	The critical parameters are analyzed by NABL approved laboratory and hard copy of same are available in the office of Regional Office, HPSPCB and District Mining Officer.



	<p>discharged water shall also be monitored [(TDS, DO, pH, and Total Suspended Solids (TSS))]. The monitored data shall be uploaded on the website of the company as well as displayed on a display board at the project site at a suitable location near the main gate of the Company in Public domain. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by the Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.</p>	<p>Baseline data of Water is also submitted along with six monthly compliance reports.</p>	
9	<p>The Proponent shall install online Ambient Air Quality Monitoring system and there should be system for display of Digital AAQ data Within 03 months at least at three locations as per wind direction. Online provisions of pH and turbidity meters at discharge points of STP and ETP and also at water storage ponds in the mining area may be made. Project Proponent should display the result digitally in front of the main Gate of the mine site</p>	<p>Noted, Air noise monitoring will be done from a NABL & MoEF accredited Lab as it is not feasible for us. There is no discharge of STP & ETP from the site.</p>	<p>No process effluent is generated and septic tank has been provided for treatment of domestic sewage.</p>



10	<p>Effective safeguard such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high level of PM 10 and PM 2.5 such as haul road, loading & unloading point and transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Monitoring of ambient Air Quality to be carried out based on the Notification 2009, as amended from time to time by the Central Pollution Control Board.</p>	<p>Noted & will be complied. Regular water sprinkling shall be carried out in critical areas prone to air pollution and having high level of PM 10 and PM 2.5 such as haul road, loading & unloading point and transfer points.</p>	<p>Regular water sprinkling is carried out and analysis results shows parameter RSPM within prescribed standards.</p>
11	<p>Regular monitoring of the ground water level & quality shall be carried out in and around of the mine lease area by establishing a network of existing wells & constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year- pre monsoon (April- May), Monsoon (August), Post Monsoon (November) & Winter (January) & the data thus collected may be sent regularly to Ministry of Environment Forest & Climate Change and its Regional Office, Central</p>	<p>Noted & will be complied. The mining will be done in such a way that it cannot disturb the groundwater level.</p>	<p>The parameters are analyzed by NABL approved laboratory and hard copy of six monthly report is available in the office of Regional Office HPSPCB and District Mining Officer.</p>



	Ground Authority and Regional Director, Central Ground Water Board.		
12	Regular monitoring of the flow rate of the spring and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The water table should be natured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the project proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table.	Noted & will be complied The natural water bodies and or streams which are flowing in and around the village, should not be disturbed. In case of any water scarcity in the area, the project Proponent will try for arrangement of drinking water to the villagers for their use	The parameters are analyzed by NABL approved laboratory and hard copy of six monthly report is available in the office of Regional Office HPSPCB and District Mining Officer.
13	Regular monitoring of the water quality U/S and D/S of water bodies shall be carried out and record of monitoring data should be maintained and submitted to the Ministry of Environment Forest & Climate Change and its Regional Office, Central Ground Authority and Regional Director, Central Ground Water Board.	The water monitoring will be done with the help of NABL laboratory. The baseline monitoring data will be submitted along with six monthly compliance report.	The parameters are analyzed by NABL approved laboratory and hard copy of six monthly report is available in the office of Regional Office HPSPCB and District Mining Officer.



14	<p>Transportation of the minerals by road passing through the village shall not be allowed. A 'Bypass' road should be constructed (say, leaving a gap of at least 200 meters) for the purpose of transportation of the minerals so that the impact of sound, dust and accidents could be mitigated. The project proponent shall bear the cost towards the widening and strengthening of existing public road network in case the same is proposed to be used for the Project. No road movement should be allowed on existing village road network without appropriately increasing the carrying capacity of such roads.</p>	<p>The road used for transportation is 300 m away from the village. The project proponent will bear the cost for widening and strengthening of existing public road network in case the same is proposed to be used for the project.</p>	<p>The mining activities are carried out in a very remote area and the HPPWD road is used for transportation of mining material.</p>
15	<p>The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by</p>	<p>Agreed. Mining activities will be stopped during night so there is no illumination & sound emerged which can disturb the nearby villagers & animals.</p>	<p>The mining activities are carried out only from sunrise to sunset.</p>



	orienting the floodlights/masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/ night hours.		
16	Main haulage road in the mine should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. Crusher and material transfer points should invariably be provided with Bag filter sand or dry fogging system. Belt conveyors should be fully covered to avoid air borne dust.	The haulage road should be properly sprinkled with water to reduce the dust emission. Project proponent has no crusher unit.	Regular water tankers for water sprinkling is engaged. No processing of limestone is involved.
17	Main haulage road in the mine should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.	The haulage road should be properly sprinkled with water to reduce the dust emission. Project proponent has no crusher unit..	Regular water tankers for water sprinkling is engaged. No processing of limestone is involved.

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18	Sufficient number of Gullies to be provided for better management of water. Regular Monitoring of pH shall be included in the monitoring plan and report shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office on six monthly basis.	Agreed, Sufficient number of Gullies to will be prepared for better management of water. Regular Monitoring of pH shall be included in the monitoring plan	The parameters are analyzed by NABL approved laboratory and hard copy of same are available in the office of Regional Office, HPSPCB and District Mining Officer.
19	There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis and implementation of conservation measures to augment ground water resources in the area in consultation with Central ground Water Board.	Noted, in future rain water harvesting plan will be considered & implemented.	The project proponent agrees to the conditions imposed.
20	The project Proponent has to take care of gullies formed on slopes. Dump mass should be consolidated with proper filling/ leveling with the help of dozer/ compactors.	Agreed, proper caring of gullies formed on slopes will be noticed. For dump a Dump yard will be developed which is surrounded by wire & retaining wall.	The conditions are monitored by District Mining Officer.
21	The reclamation at waste dump sites shall be ecologically sustainable. Scientific reclamation shall be followed. The local species may be encouraged and species are so chosen that the slope, bottom of the dump sand top of the dumps are able to sustain these species. The aspect of	Scientific reclamation will be done. Plantation on dump is not possible. Plantation will be done near roadside, village, barrier zone in which local species will be encouraged.	The plantation carried out in the year 2023 from 14 th March to 20 th March 2023



	the dump is also a factor which regulates some climatic parameters and allows only species adapted to that micro climate.		
22	<p>The top soil, if any shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation. The over burden generated during the mining operations shall be stacked at earmarked dump site (s) only and it should not be kept active for a long period of time. The maximum height of dumps shall not exceed 8m and width 20m and overall slope of the dumps shall be maintained to 45 degree. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled and afforested. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to</p>	<p>Complied, Top soil will be used for reclamation & plantation purpose. For dump a Dump yard will be developed which is surrounded by wire & retaining wall. Plantation on dump is not possible. Plantation will be done near roadside, village, barrier zone in which local species will be encouraged.</p>	<p>The top soil is managed in designated dumping sites for reclamation.</p>



	the Ministry of Environment, Forest and Climate Change and its Regional Office on six monthly basis.		
23	<p>Catch drains, siltation ponds of appropriate size shall be constructed around the mine working, sub-grade, over burden and mineral dump(s) to prevent run off of water and flow of sediments directly into the agricultural fields, and other water bodies in the buffer zone. The water so collected shall be utilized for watering the mine area, roads, green belt development etc. the drains shall be regularly desilted particularly after the monsoon and maintained properly.</p> <p>The drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden\ dumps to prevent run off of water and flow of sediments directly into the river and other water bodies and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and should also</p>	<p>Complied, Proper Catch drains, siltation ponds of appropriate size are constructed around the mine working so that over burden and mineral dump(s) will be prevented run off of water and flow of sediments directly into the agricultural fields, and other water bodies in the buffer zone.</p> <p>The water collected is utilized for watering the mine area, roads, green belt development etc.</p>	<p>The project proponent agrees to the conditions imposed.</p>



	<p>provide adequate retention period to allow proper setting of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and desilted at regular intervals.</p>		
24	<p>Plantation shall be raised in a 7.5m wide green belt in the safety zone around the mining lease, backfilling and reclamation area, around water body, along the road etc. by planting the native species of consultation with the local DFO/Agriculture department. The density of trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease area in a phased manner and shall be completed within first five Year.</p>	<p>Noted & will be complied Plantation will be done near roadside, village, barrier zone in consultation with the local DFO/Agriculture department in which local species will be encouraged. The density of trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease area in a phased manner and shall be completed within first five Year.</p>	<p>Plantation is carried out on reclaimed area in the year 2023 from 14th March to 20th March 2023.</p>
25	<p>Project Proponent shall follow the mitigation measures provided in office Memorandum No. Z-11013/57/2014- IA.II (M), dated 29th October, 2014, titles " Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by</p>	<p>Noted, habitation is 400-500 m away from the mining site. So there is no impact of mining on habitation.</p>	<p>Blasting at mine is carried out in controlled manner by mine mate/blaster authorized by Director General of Mine Safety (DGMS), Ghaziabad.</p>



	the mine lease area".		
26	<p>The Project Proponent shall make necessary alternative arrangements, where required, in consultation with the State Government to provide alternate areas for livestock grazing, if any. In this context, Project Proponent should implement the directions of the Hon'ble Supreme Court with regard to acquiring grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded against felling and plantation of such trees should be promoted.</p>	<p>Noted. The mining lease area is not a grazing land. Grazing land is far away from the mining site. So there is no any harm for the cattle/livestock of the villagers is possible.</p>	<p>The conditions are monitored by concerned Forest Department and District Mining Officer.</p>
27	<p>The Project Proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna, in the mine area as per the conservation plan prepared in consultation with the State Forest and Wildlife Department at the cost of Rs. 12 lakhs per annum vide r no. 5808 dt. 03.01.2017 from Himachal Pradesh Forest Department. A copy of action plan shall be submitted to the Regional</p>	<p>Agreed, All the precautionary measures during mining operation for conservation and protection of endangered fauna will be taking care of.</p>	<p>The condition is monitored by concerned DFO of Forest Department.</p>



	Office of the Ministry and to the Chief Wildlife Warden, Himachal Pradesh.		
28	At least 2.5% of the total cost of the project shall be earmarked towards the Enterprise Social Commitment (ESC) based on local needs and action plan with financial and physical breakup/ details shall be prepared and submitted to the Ministry's Regional Office at Dehradun. Implementation of such program shall be ensured accordingly on a time bound manner.	Agreed & will be complied.	The Mining Association has developed community hall for local residents of the area and the funds earmarked is maintained by District Mineral Fund Trust (DMFT) under concerned Deputy Commissioner.
29	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. the housing may be in the form of temporary structure to be removed after the completion of the project.	As the laborers come from local villages so, temporary rest shelter, drinking water, first aid facilities is provided to the laborers.	Unskilled and skilled employee are local residents of the village and office along with pantry and toilet has been constructed.
30	Measures should be taken for control of noise levels below 85 dB in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs.	Agreed & complied. Proper safety measure like ear plug, mask, shoes, helmets etc will be provided to the labourers for their safety & protection.	PPE kits such as helmet, safety shoes, ear plugs and masks were found on the site during inspection.



31	Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31th December, 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.	The proposed mining site is opencast in nature. In mining process which is semi-mechanized way there is no requirement of water like in industrial activities.	No industrial waste is generated as processing of limestone is involved.
32	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.	Agreed & complied. Proper safety measure like ear plug, mask, shoes, helmets etc will be provided to the labourers for their safety & protection.	PPE kits such as helmet, safety shoes, ear plugs and masks were found on the site during inspection.
33	A separate Environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to head of the organization.	Agreed and Complied.	The project proponent agrees to comply with the conditions imposed.
34	The funds earmarked for Environmental Protection measure should be kept in separate Account and should not be diverted for the other purpose. Year wise expenditure should be reported to the ministry and it's Regional Office.	Agreed. Funds earmarked for environmental protection Measures will not be diverted for other purposes	The funds earmarked is maintained by District Mining Fund Trust (DMFT) under concerned Deputy Commissioner.



35	The project Authorities should inform to regional office regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.	Agreed. The mining will be stopped during the monsoon season.	The project proponent agrees to comply with the conditions imposed.
36	The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguard to the ministry of Environment, Forest & climate change, its regional office, Central Pollution Control Board & state pollution control Board.	Noted and will be complied	The project proponent is regularly submitting Six monthly compliance report.
37	The Regional Office of this ministry shall monitor compliance of the stipulated Condition. The project authorities should extend full cooperation to the office (s) of the regional office by the finishing the requisite data/information/monitoring reports.	Noted and will be complied	The project proponent is regularly submitting Six monthly compliance report.
38	A Copy of the clearance letter will be marked to concerned Panchayat/local NGO, if any form whom suggestion/representation, if any were receive while processing the proposal.	Complied.	The Project proponent complied the conditions by keeping copy of EC on notice Board of concerned Panchayat.



39	State Pollution Control Board should display a copy of the clearance letter at the regional office, district Industry centre and the collector's office/ Tehsildar's office for 30 days.	Complied. A copy of EC is provided to Pollution Control Board.	The Regional Office has displayed the copy of EC in the concerned office of Regional Office SPCB and Tehsildar Office.
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Table No. 5 - Compliance Report of RCTO Conditions of M/s Banour Lime Stone Mine V.P.O. Banour, Tehsil Paonta Sahib, Distt. Sirmaur, H.P

A. SPECIFIC CONDITIONS		
Sr.No.	Renewal of consent to Operate (RCTO) Conditions imposed by State Board	Comments after verification by Regional Office HPSPCB Sirmaur
1	This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.	Conditions are complied by the project proponent.
2	Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.	Conditions are complied by the project proponent.
3	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.	The unit has valid Renewal of Consent to Operate (RCTO) of State Board upto 31.03.2025.
4	i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition	(i)The mining activities are done manually only. The vehicles engaged for transportation are hired from local



	<p>Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).</p> <p>ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.</p>	<p>villagers and they are responsible for operation and maintenance of their vehicles.</p> <p>(ii) The top soil is managed in designated dumping site by project proponent.</p>
5	<p>This 'Renewal of Consent to Operate' is for:-</p> <p>i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.</p> <p>ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.</p> <p>iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.</p> <p>iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).</p>	<p>(i) For Control of fugitive emission from to and fro movement, water sprinkling through water tankers has been engaged by the mine association.</p> <p>(ii) The blasting is carried out in control manner under the supervision of technical expert/blaster authorized by Director General of Mines Safety (DGMS).</p> <p>(iii & iv) 10 to 15 persons are employed in mining area for which septic tanks has been provided and maintained by Project Proponent.</p>
6	<p>The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.</p>	<p>The project proponent has taken measures for control of fugitive emission and rolling down of muck such as engagement of water tankers, parapets along the road and plantation around reclaimed area, check dams and retaining structures.</p>



7	<p>The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.</p>	<p>Mining activities are carried out manually. No mechanical machinery is used. Hence no separate energy meter (SEM) installed.</p>
8	<p>CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.</p> <p>a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.</p> <p>b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.</p> <p>c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.</p> <p>d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.</p>	<p>(a) Source of water is through tankers from nearby village.</p> <p>(b,c &d) No process effluent is generated and domestic sewage from the skilled/unskilled persons is treated in septic tank</p>
9	<p>CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.</p> <p>a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.</p> <p>b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.</p> <p>c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.</p> <p>d) Unit shall ensure Stack height for diesel generating</p>	<p>(a,b,c ,d,f & g) Mining activities are carried out manually. No mechanical machinery is used. Hence no separate energy meter (SEM) installed. These mines are open cast mines, only manual extraction of lime stone of different grades are carried out. No processing of lime stone is involved.</p>



	<p>sets as per specification.</p> <p>e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.</p> <p>f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.</p> <p>g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.</p>	(e) No D.G. Set installed.
10	The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).	Mining plan is approved by Indian Bureau of Mines (IBM) Valid upto 31.03.2025
11	The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).	Source of water is natural springs through tankers from nearby villagers. No process effluent is generated and domestic sewage from the skilled/unskilled persons is treated in septic tank.
12	The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.	Mine association carried out inspection of all mines in the area and checked the safety measures taken in each mine, safety week in the year 2023 was carried out from 25 th March to 31 st March. & Environment week from 14 th March to 20 th March 2023.



13	The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.	Plantation is carried out during Environment week form 14 th March to 20 th March 2023.
14	Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.	Project proponent agrees to the condition imposed.
15	This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).	Project proponent agrees to the condition imposed.
16	The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	Project proponent agrees to the condition imposed.
17	The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.	Project proponent agrees to the condition imposed.
B	OTHER CONDITIONS	
1	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.	Steps taken by the project proponent to the conditions imposed are complied and action/compliance taken is submitted every six months in six monthly reports.
2	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations	Project proponent agrees to the condition imposed.



3	Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).	Condition does not apply.
4	Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).	Condition does not apply.
5	Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).	Condition does not apply.
6	Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).	Capacity is approved by Govt. Of India letter No.No.J-11015/187/2015-IA.II(M) dated 15.02.2017 and same verified and checked by District Mining Officer by issuing "M" Form along with supplementary forms.
7	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	The traffic movement is regulated by local police and Regional Transport Officer (RTO) time to time
8	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	Water tankers are deployed/engaged for water sprinkling on haulage road.



9	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	Condition does not apply.
10	Unit shall submit all the annual/quarterly returns, as per timeline.	Environment Audit Statement on Form-V are submitted annually.
11	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.	Certificate on affidavit vide No. E276244 dated 28.01.2023 has been submitted.
12	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Condition does not apply.
13	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Unit agreed and bound to comply the conditions imposed

3. M/s Balbir Singh Supa Ram, VPO Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P.
Environmental Clearance to the project proponent has been granted by MoEF&CC, GoI vide letter no. 11015/117/2015-IA.II (M), dated 31.01.2017. The following EC conditions and consent conditions of the mine were checked on dated 30.06.2023 and point wise status is submitted below in Table No. 6 and Table No. 7:

Table No. 6 - Verification of compliance of EC conditions

PART A – Specific Conditions				
Sr. No. (as per EIA approval letter)	Conditions Imposed in EC	Reply by Project Proponent in EC Compliance Report	Verification by HPSPCB	
1.	Environmental Clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Himachal Pradesh, Hon'ble NGT and any other	Noted	Condition imposed is complied by the Project Proponent.	



	Court of Law, if any, as may be applicable to this project.		
2.	Environmental Clearance is subject to obtaining requisite NBWL Clearance from the Standing Committee of National Board for Wildlife, If any, as applicable for this Mining Project.	Noted	The Project Proponent has already obtained NOC from Sub-Divisional Joint Inspection Committee and concerned Forest Department is also a member of afore said committee.
3.	The project proponent shall obtain Consent to Establish and Consent to Operate from the Himachal Pradesh Pollution Control Board and effectively implement all the conditions stipulate therein.	Noted. CTO is attached at Annexure.	The Project Proponent has obtained Renewal of Consent to Operate on dated 03.12.2022 which is valid up to 31.03.2026.
4.	Project Proponent shall plant only native species for green belt development. Plantation of local species should be carried out during the Monsoon Season.	Noted	Plantation is carried out during Environment week form 14 th March to 20 th March 2023.
5.	Implementation of Action Plan on the issues rose during public hearing. The proponent shall complete all the tasks as per action plan submitted with the budgetary provisions during public hearing.	Noted and will be complied.	The issues raised during public hearing are addressed on consultation with local villagers and representatives of local Gram Panchayat. No such non-compliance is reported by villagers so far.



6.	The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project proponent should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre.	Complied, The transportation of minerals is done by covered trucks to reduce dust emissions. Proper sprinkling of water will be done on the road side & loading unloading site for reducing dust emission. Proper maintenance of Trucks will be done and they are PUC Certified.	Common water tanker has been deployed by the mine associations for regular water sprinkling on haulage road and village road. The Project Proponent has already submitted PUC of vehicles. The vehicles carrying mined material in tarpaulin covered and regularly inspected by concerned RTO and District Mining Officer..
7.	No mining will be carried out unless the required permission from the state government for diversion or change in use of land is obtained, if applicable as per law.	Agreed, No mining will be carried out unless the required permission from the state government.	The unit has approved mining plan and mining lease grant order obtained from Indian Bureau of Mines (IBM).
PART B: STANDARD CONDITIONS:			
Sr. No.	Conditions Imposed in EC	Reply by Project Proponent in EC Compliance Report	Verification of compliance by HPSPCB
1	A final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment, Forest and Climate Changes 5 years in advance of final mine closure for approval	Noted & Agreed. A Final Mine Closure Plan along with details of Corpus Fund Shall be submitted to the Ministry of Environment, Forest 5 years in advance.	The Project proponent agreed to the condition imposed.
2	No change in mining technology and scope of	Agreed; Mining has been carried out as per	The Project proponent agreed to

	working should be made without prior approval of the Ministry of Environment, Forest and Climate Changes.	the proposed scope of work only.	the condition imposed.
3	No change in the calendar plan including excavation, quantum of mineral and waste should be made	Noted & agreed. The amount of minerals for which Environmental clearance is granted is excavated from the site.	Capacity is approved by Govt. Of India letter No.J-11015/117/2015-IA-II(M) dated 31.01.2017 and same verified and checked by District Mining Officer by issuing "M" Form along with supplementary forms.
4	The project proponent shall obtain necessary prior permission of the competent authority for drawl of requisite quantity of water (surface water and ground water) for the project	Noted & Agreed, water will be used after prier permission of concerned authority.	Requirement of water is full filled by water tankers and springs. In local vicinity of GP Banaur.
5	Mining shall be carried out as per the provisions outlined in mining plan approved by Indian Bureau of Mines (IBM)/ State Mines and Geology Department as well as by abiding to the guidelines of Directorate General Mines Safety (DGMS)	Agreed, Mining shall be carried out as per the provision outlined in Approved mining plan.	The condition is monitored by District Mining Officer
6	The lands which are not owned by Proponent, mining will be carried out only after obtaining the consents from all the concerned land owners as per the provisions of the Mineral Concession Rules, 1960 and MMDR Act,	Noted, the proposed land is government land. Some of the part of the land is private for which proper NOC was taken from the villagers.	The condition is monitored by District Mining Officer



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7	Digital processing of the entire lease area using remote sensing technique shall be carried out regularly once in three years for monitoring land use pattern and report submitted to Ministry of Environment, Forest and Climate Change its Regional Office.	Noted, the land use pattern on the basis of digital processing system will be submitted in given interval of time.	The condition is monitored by District Mining Officer and Indian Bureau of Mines.
8	Five ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for PM10, PM2.5, SO2 and NOx monitoring. Location of the station be decided based on the meteorological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.	Agreed, ambient air quality monitoring data is maintained.	The ambient air quality is being monitored by NABL approved laboratory and hard copy of Six Monthly Compliance Report is available in the office of Regional Office, HPSPCB and District Mining Officer.
9	The critical parameters as per the Notification 2009 such as PM10, PM2.5, NOx and Sox etc. in the ambient air within the impact zone, peak particle velocity at 300m distance or within the nearest habitation, whichever is closer shall be monitored periodically. Further, quality of discharged water shall also be monitored [(TDS, DO, pH, and Total Suspended Solids (TSS))]. The	Noted & will be complied. The parameters such as PM10, PM2.5, NOx, and Sox etc. in the ambient air within the impact zone, is being monitored. Peak particle will be calculated after start of mining operation. Baseline data of Water is also submitted along with six monthly compliance reports.	The parameters are analyzed by NABL approved laboratory and hard copy of Six Monthly Compliance Report is available in the office of Regional Office, HPSPCB and District Mining Officer.



	<p>monitored data shall be uploaded on the website of the company as well as displayed on a display board at the project site at a suitable location near the main gate of the Company in Public domain. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by the Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.</p>		
10	<p>Effective safeguard such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high level of PM 10 and PM 2.5 such as haul road, loading & unloading point and transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Monitoring of ambient Air Quality to be carried out based on the Notification 2009, as amended from time to time by the Central Pollution Control Board.</p>	<p>Noted & will be complied. Regular water sprinkling shall be carried out in critical areas prone to air pollution and having high level of PM 10 and PM 2.5 such as haul road, loading & unloading point and transfer points.</p>	<p>Regular water sprinkling is carried out and analysis results show parameter RSPM within prescribed standards.</p>



11	<p>Regular monitoring of the ground water level & quality shall be carried out in and around of the mine lease area by establishing a network of existing wells & constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year- pre monsoon (April- May), Monsoon (August), Post Monsoon (November) & Winter (January) & the data thus collected may be sent regularly to Ministry of Environment Forest & Climate Change and its Regional Office, Central Ground Authority and Regional Director, Central Ground Water Board.</p>	<p>Noted & will be complied. The mining will be done in such a way that it cannot disturb the groundwater level.</p>	<p>The parameters are analyzed by NABL approved laboratory and hard copy of six monthly report is available in the office of Regional Office HPSPCB and District Mining Officer.</p>
12	<p>Regular monitoring of the flow rate of the spring and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The water table should be natured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in</p>	<p>Noted & will be complied The natural water bodies and or streams which are flowing in and around the village, should not be disturbed. In case of any water scarcity in the area, the project Proponent will try for arrangement of drinking water to the villagers for their use</p>	<p>The parameters are analyzed by NABL approved laboratory and hard copy of six monthly report is available in the office of Regional Office HPSPCB and District Mining Officer.</p>



	open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table.		
13	Regular monitoring of the water quality Upstream & downstream of water bodies shall be carried out and record of monitoring data should be maintained and submitted to the Ministry of Environment Forest & Climate Change and its Regional Office, Central Ground Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board	The water monitoring will be done with the help of NABL laboratory.	The parameters are analyzed by NABL approved laboratory and hard copy of six monthly report is available in the office of Regional Office HPSPCB and District Mining Officer.
14	Transportation of the minerals by road passing through the village shall not be allowed. A 'Bypass' road should be constructed (say, leaving a gap of at least 200 meters) for the purpose of transportation of the minerals so that the impact of sound, dust and accidents could be mitigated. The project proponent shall bear the cost towards the widening and strengthening of existing public road network in case the same is proposed to be used for the Project. No road movement should be allowed on existing village road network without	The road used for transportation is 300 m away from the village. The project proponent will bear the cost for widening and strengthening of existing public road network in case the same is proposed to be used for the Project.	The mining activities are carried out in a very remote area and the HPPWD road is used for transportation of mining material.



	appropriately increasing the carrying capacity of such roads.		
15	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/ night hours.	Agreed. Mining activities will be stopped during night so there is no illumination & sound emerged which can disturb the nearby villagers & animals.	The mining activities are carried out only from sunrise to sunset.
16	Main haulage road in the mine should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. Crusher and material transfer points should invariably be provided with Bag filter, sand or dry fogging system. Belt conveyors should be fully covered to avoid air borne dust.	The haulage road should be properly sprinkled with water to reduce the dust emission. Project proponent has no crusher unit.	Regular water tankers for water sprinkling are engaged.



17	Main haulage road in the mine should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.	The haulage road should be properly sprinkled with water to reduce the dust emission. Project proponent has no crusher unit.	Regular water tankers for water sprinkling are engaged.
18	Sufficient number of Gullies to be provided for better management of water. Regular Monitoring of pH shall be included in the monitoring plan and report shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office on six monthly basis.	Agreed, Sufficient number of Gullies to will be prepared for better management of water. Regular Monitoring of pH shall be included in the monitoring plan.	The parameters are analyzed by NABL approved laboratory and hard copy of six monthly compliance report is available in the office of Regional Office, HPSPCB and District Mining Officer.
19	There shall be planning, developing and implementing facility of rain water harvesting measures on long term basis and implementation of conservation measures to augment ground water resources in the area in consultation with Central ground Water Board.	Noted, in future rain water harvesting plan will be considered & implemented.	The project proponent agrees to the conditions imposed.



20	The project Proponent has to take care of gullies formed on slopes. Dump mass should be consolidated with proper filling/ leveling with the help of dozer/ compactors.	Agreed, proper caring of gullies formed on slopes will be noticed. For dump a Dump yard will be developed which is surrounded by wire & retaining wall.	The conditions are monitored by District Mining Officer.
21	The reclamation at waste dump sites shall be ecologically sustainable. Scientific reclamation shall be followed. The local species may be encouraged and species are so chosen that the slope, bottom of the dump sand top of the dumps are able to sustain these species. The aspect of the dump is also a factor which regulates some climatic parameters and allows only species adopted to that micro climate.	Scientific reclamation will be done. Plantation on dump is not possible. Plantation will be done near roadside, village, barrier zone in which local species will be encouraged.	The conditions are monitored by District Mining Officer and HPSPCB.
22	The top soil, if any shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation. The over burden generated during the mining operations shall be stacked at earmarked dump site (s) only and it should not be kept active for a long period of time. The maximum height of dumps shall not exceed 8m and width 20m and overall slope of the dumps shall be	Complied, Top soil will be used for reclamation & plantation purpose. For dump a Dump yard will be developed which is surrounded by wire & retaining wall. Plantation on dump is not possible. Plantation will be done near roadside, village, barrier zone in which local species will be encouraged.	The top soil is managed in designated dumping sites.



	<p>maintained to 45degree. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled and afforested. Monitoring and management of rehabilitated area should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office on six monthly basis.</p>		
23	<p>Catch drains, siltation ponds of appropriate size shall be constructed around the mine working, sub-grade, overburden and mineral dump(s) to prevent run off of water and flow of sediments directly into the agricultural fields, and other water bodies in the buffer zone. The water so collected shall be utilized for watering the mine area, roads, green belt development etc. the drains shall be regularly de-silted particularly after the monsoon and maintained properly. The drains, settling tanks and check dams of appropriate size, gradient</p>	<p>Complied, Proper Catch drains, siltation ponds of appropriate size are constructed around the mine working so that overburden and mineral dump(s) will be prevented run off of water and flow of sediments directly into the agricultural fields, and other water bodies in the buffer zone. The water collected is utilized for watering the mine area, roads, green belt development etc.</p>	<p>The project proponent agrees to the conditions imposed.</p>



	<p>and length shall be constructed both around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the river and other water bodies and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and should also provide adequate retention period to allow proper setting of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and desilted at regular intervals.</p>		
24	<p>Plantation shall be raised in a 7.5m wide green belt in the safety zone around the mining lease, back filling and reclamation area, around water body, along the road etc. by planting the native species of consultation with the local DFO/Agriculture department. The density of trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease area in a phased manner and shall be completed within first five Year.</p>	<p>Noted & will be complied Plantation will be done near roadside, village, barrier zone in consultation with the local DFO/Agriculture department in which local species will be encouraged. The density of trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease area in a phased manner and shall be completed within first five Year.</p>	<p>Plantation is carried out during Environment week from 14th March to 20th March 2023.</p>

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25	Project Proponent shall follow the mitigation measures provided in office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titles " Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".	Noted, habitation is 300-500 m away from the mining site. So there is no impact of mining on habitation.	Blasting at mine is carried out in controlled manner by mine mate/blaster authorized by Director General of Mine Safety (DGMS), Ghaziabad.
26	The Project Proponent shall make necessary alternative arrangements, where required, in consultation with the State Government to provide alternate areas for livestock grazing, if any. In this context, Project Proponent should implement the directions of the Hon'ble Supreme Court with regard to acquiring grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded against felling and plantation of such trees should be promoted.	Noted. The mining lease area is not a grazing land. Grazing land is far away from the mining site. So there is no any harm for the cattle/livestock of the villagers is possible.	The conditions are monitored by concerned Forest Department and District Mining Officer.
27	The Project Proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna, in the mine area as per the conservation plan	Agreed, All the precautionary measures during mining operation for conservation and protection of endangered fauna will	The condition is monitored by concerned DFO of Forest Department.



	<p>prepared in consultation with the State Forest and Wildlife Department at the cost of Rs. 12 lakhs per annum vide Ir no. 5808 dt. 03.01.2017 from Himachal Pradesh Forest Department. A copy of action plan shall be submitted to the Regional Office of the Ministry and to the Chief Wildlife Warden, Himachal Pradesh.</p>	<p>be taking care of.</p>	
28	<p>At least 2.5% of the total cost of the project shall be earmarked towards the Enterprise Social Commitment(ESC) based on local needs and action plan with financial and physical breakup/ details shall be prepared and submitted to the Ministry's Regional Office at Dehradun. Implementation of such program shall be ensured accordingly on a time bound manner.</p>	<p>Agreed & will be complied.</p>	<p>The Mining Association has developed community hall for local residents of the area and the funds earmarked is maintained by District Mineral Fund Trust (DMFT) under concerned Deputy Commissioner.</p>
29	<p>Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. the housing may be in the form of temporary structure to be removed after the completion of the project.</p>	<p>As the laborers come from local villages so, temporary rest shelter, drinking water, first aid facilities is provided to the laborers.</p>	<p>Unskilled and skilled employees are local residents of the village and office along with pantry and toilet has been constructed.</p>



30	Measures should be taken for control of noise levels below 85 dB in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs.	Agreed & complied. Proper safety measure like ear plug, mask, shoes, helmets etc will be provided to the laborers for their safety & protection.	PPE kits such as helmet, safety shoes, ear plugs and masks were found on the site during inspection..
31	Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31th December, 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.	The proposed mining site is opencast in nature. In mining process which is semi-mechanized way there is no requirement of water like in industrial activities.	No industrial waste is generated as processing of limestone is involved.
32	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.	Agreed & complied. Proper safety measure like ear plug, mask, shoes, helmets etc will be provided to the laborers for their safety & protection.	PPE kits such as helmet, safety shoes, ear plugs and masks were found on the site during inspection..
33	A separate Environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to head of the organization.	Agreed and Complied.	The project proponent agrees to comply with the conditions imposed.
34	The funds earmarked for Environmental Protection measure should be kept in separate Account and should not be diverted for the other purpose. Year wise	Agreed. Funds earmarked for environmental protection Measures will not be diverted for other purposes.	The funds earmarked is maintained by District Mining Fund Trust (DMFT) under concerned Deputy Commissioner.



	expenditure should be reported to the ministry and it's Regional Office.		
35	The project Authorities should inform to regional office regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.	Agreed. The mining will be stopped during the monsoon season.	The project proponent agrees to comply with the conditions imposed.
36	The Regional Office of this ministry shall monitor compliance of the stipulated Condition. The project authorities should extend full cooperation to the office (s) of the regional office by the finishing the requisite data/information/monitoring reports.	Noted & will be complied	The project proponent is regularly submitting Six monthly compliance report.
37	The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguard to the ministry of Environment, Forest & climate change, its regional office, Central Pollution Control Board & state pollution control Board.	Agreed & will be complied	The project proponent is regularly submitting Six monthly compliance report.
38	A Copy of the clearance letter will be marked to concerned Panchayat/local NGO, if any form whom suggestion/representation, if any were receive while processing the proposal.	A copy of the clearance letter has been marked to concerned Panchayat/local NGO.	The Project proponent complied the conditions by keeping copy of EC on notice Board of concerned Panchayat.



39	State Pollution Control Board should display a copy of the clearance letter at the regional office, district Industry centre and the collector's office/ Tehsildar's office for 30 days.	Complied. A copy of EC is provided to Pollution Control Board.	The Regional Office has displayed the copy of EC in the concerned office of Regional Office SPCB and Tehsildar Office.
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Table no. 7 - Compliance Report of Renewal of consent to Operate (RCTO) Conditions of M/s Balbir Singh Supa Ram, V.P.O Banaur, Tehsil Kamrau, Distt. Sirmaur, H.P

A. SPECIFIC CONDITIONS		
Sr.No.	Renewal of consent to Operate (RCTO) Conditions imposed by State Board	Comments after verification by Regional Office HPSPCB Sirmour
1	This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.	Conditions are complied by the project proponent.
2	Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.	Conditions are complied by the project proponent.
3	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.	The unit has valid Renewal of Consent to Operate (RCOP) of State Board upto 31.03.2026.
4	i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture,	(i)The mining activities are done manually only. The vehicles engaged for transportation are hired from local villagers and they are



	<p>Storage & Import of Hazardous Chemical Rules, 1989 and provisions made there under, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).</p> <p>ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made there under and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.</p>	<p>responsible for operation and maintenance of their vehicles.</p> <p>(ii) The top soil is managed in designated dumping site by project proponent.</p>
5	<p>This 'Renewal of Consent to Operate' is for:-</p> <p>i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.</p> <p>ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.</p> <p>iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.</p> <p>iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).</p>	<p>(i) For Control of fugitive emission from to and fro movement; water sprinkling through water tankers has been engaged by the mine association.</p> <p>(ii) The blasting is carried out in control manner under the supervision of technical expert/blaster authorized by Director General of Mines Safety (DGMS).</p> <p>(iii & iv) 10 to 15 persons are employed in mining area for which septic tanks has been provided and maintained by Project Proponent.</p>
6	<p>The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.</p>	<p>The project proponent has taken measures for control of fugitive emission and rolling down of muck such as engagement of water tankers, parapets along the road and plantation around reclaimed area, check dams and retaining structures.</p>



7	<p>The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.</p>	<p>Mining activities are carried out manually. No mechanical machinery is used. Hence no separate energy meter (SEM) installed.</p>
8	<p>CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.</p> <p>a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.</p> <p>b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.</p> <p>c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.</p> <p>d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.</p>	<p>(a) Source of water is through tankers from nearby village.</p> <p>(b,c &d) No process effluent is generated and domestic sewage from the skilled/unskilled persons is treated in septic tank</p>
9	<p>CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.</p> <p>a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.</p> <p>b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.</p> <p>c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.</p>	<p>(a,b,c ,d,f & g) Mining activities are carried out manually. No mechanical machinery is used. Hence no separate energy meter (SEM) installed. These mines are open cast mines, only manual extraction of lime stone of different grades are carried out. No processing of lime</p>



	<p>d) Unit shall ensure Stack height for diesel generating sets as per specification.</p> <p>e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.</p> <p>f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.</p> <p>g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.</p>	<p>stone is involved.</p> <p>(e) No D.G. Set installed.</p>
10	<p>The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).</p>	<p>Mining plan is approved by Indian Bureau of Mines (IBM) and valid upto 31.03.2026</p>
11	<p>The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).</p>	<p>Source of water is natural springs through tankers from nearby villagers. No process effluent is generated and domestic sewage from the skilled/unskilled persons is treated in septic tank</p>
12	<p>The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.</p>	<p>Mine association carries inspection of all mines in the area and checks the safety measures taken in each mine, safety week in the year 2023 was carried out from 25th March to 31st March. & Environment week from 14th March to 20th March 2023.</p>



13	The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.	Plantation is carried out during Environment week form 14 th March to 20 th March 2023.
14	Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.	Project proponent agrees to the condition imposed.
15	This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).	Project proponent agrees to the condition imposed.
16	The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	Project proponent agrees to the condition imposed.
17	The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.	Project proponent agrees to the condition imposed.
B	OTHER CONDITIONS	
1	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.	Steps taken by the project proponent to the conditions imposed are complied and action/compliance taken is submitted every six months in six monthly reports.
2	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations	Project proponent agrees to the condition imposed.



3	Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).	Condition does not apply.
4	Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).	Condition does not apply.
5	Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).	Condition does not apply.
6	Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).	Capacity is approved by Govt. Of India letter No.J-11015/117/2015-IA-II(M) dated 31.01.2017 and same verified and checked by District Mining Officer by issuing "M" Form along with supplementary forms.
7	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	The traffic movement is regulated by local police and Regional Transport Officer (RTO) time to time
8	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	Water tankers are deployed/engaged for water sprinkling on haulage road.



9	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	Condition does not apply.
10	Unit shall submit all the annual/quarterly returns, as per timeline.	Environment Audit Statement on Form-V are submitted annually.
11	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.	Certificate on affidavit vide No. 15AA 402500 dated 17.02.2022 has been submitted.
12	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Condition does not apply.
13	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Unit agreed and bound to comply the conditions imposed

4. M/s Dhanwasa Limestone Mine of Sh. MC Goel, VPO Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P.

Environmental Clearance to the project proponent has been granted by MoEF&CC, GoI vide letter no. J-11015/189/2015-IA.II (M), dated 31.01.2017. The following EC conditions and consent conditions of the mine were checked on dated 30.06.2023 and point wise status is submitted below in Table No. 8 and Table No.9:

Table No. 8 - Verification of compliance of EC conditions

PART A – Specific Conditions			
Sr. No.	Compliance Required	Reply by Project Proponent in EC Compliance Report	Verification by HPSPCB
1.	The Project Proponent shall obtain Consent to Operate from the State Pollution Control Board, Himachal Pradesh and effectively implement all the conditions stipulated therein.	Noted, CTO is attached at Annexure.	The Project Proponent has obtained Renewal of Consent to Operate on dated 19..05.2020 which is valid up to 31.03.2025



2.	Cumulative impact assessment for air quality shall be carried out and report shall be submitted along with implementation plan of the suggested mitigation measures to Regional Officer Dehradun of MoEF within one year	Noted & complied.	The Project Proponent has submitted air quality of area in six monthly compliance report and analysis report of third party i.e. NABL accredited lab shows parameters such as RSPM, SO ₂ and NO ₂ within prescribed limits.
3.	The Project Proponent shall carry out scientific investigation in respect of "Blast induced ground vibration, fly rock & air blast". Based on this study, Project Proponent should design an effective blast design to curb blast induced menace & public annoyance.	Noted, & complied, blasting will be done from the authorized licensed experts in such a way that it cannot disturb the local villagers.	The Project Proponent is carrying out blasting in controlled manner under well qualified person/team.
4.	Project Proponent Shall appoint an occupational Health Specialist for regular and periodical medical examination of the workers engaged in the project and records maintained; also, Occupational health check-ups for workers having some ailments like BP , diabetes, habitual smokers, etc shall be taken accordingly. Recommendations of National institute for labour for ensuring good occupational environment for mine workers would	Noted & complied. A occupational health specialist will be appointed for regular medical examination of labors and records will be maintained for the same. The workers are being medically examined periodically. First aid facilities are also available on the site. Special attention will be given to all old age people lives in surrounding villages.	The Project Proponent is carrying out regular medical health check-ups. The copies of related documents are checked during inspection of mine dated 30.06.2023.



	also be adopted; All the old age people of surrounding villages may be provided medical facilities;		
5.	Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages. The Project Proponent shall ensure that the road may not be damaged due to transportation of the minerals; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.	Agreed, minerals loaded trucks is being passed from the road away from the village. Maintenance of road will be done time to time. Transport of minerals is done as per IRC Guidelines with respect to complying with traffic congestion and density.	The village/rural road utilized for transportation of mined material is maintained by Himachal Pradesh Public Works Department (HPPWD). State mining department and State Regional Transport Officer are the agencies doing regular inspection of transport of minerals.
6.	Implementation of Action Plan on the issues rose during public hearing. The proponent shall complete all the tasks as per action plan submitted with the budgetary provisions during public hearing.	Noted & complied.	The issues raised during public hearing are addressed on consultation with local villagers and representatives of local Gram Panchayat. No such non-compliance is reported by villagers so far.
7.	The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be	Complied, The transportation of minerals is done by covered trucks to reduce dust emissions. Proper sprinkling of water will be done on the road side & loading unloading site for	Common water tanker has been deployed by the mine associations for regular water sprinkling on haulage road and village road. The Project Proponent has already submitted PUC of vehicles. The



	carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project proponent should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre.	reducing dust emission. Proper maintenance of Trucks is done and they are PUC Certified.	vehicles carrying mined material in tarpaulin covered and regularly inspected by concerned RTO and District Mining Officer.
8.	Project Proponent shall ensure the safeguard and wellbeing of villagers and school, regular health monitoring of all residents in the area and the compliance report shall be submitted to the Regional office of the Ministry.	Noted, medical camp under CSR activity is arranged time to time in which health status of villagers is diagnosed.	Blasting at mine is carried out in controlled manner by mine mate/blaster authorized by Director General of Mine Safety (DGMS), Ghaziabad. The skilled and unskilled workers engaged on mine are local residents of Gram Panchayat Banaur.
PART B: STANDARD CONDITIONS			
Sr. No.	EC Conditions	Reply by Project Proponent in EC Compliance Report	Verification of compliance by HPSPCB
1	A final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment, Forest and Climate Changes 5 years in advance of final mine closure for approval	Noted & Agreed. A Final Mine Closure Plan along with details of Corpus Fund Shall be submitted to the Ministry of Environment, Forest 5 years in advance.	The Project proponent agree to the condition imposed.
2	No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment, Forest and Climate Changes.	Agreed; Mining has been carried out as per the proposed scope of work only.	The Project proponent agree to the condition imposed.



3	No change in the calendar plan including excavation, quantum of mineral and waste should be made	Noted & agreed. The amount of minerals for which Environmental clearance is granted is excavated from the site.	Capacity is approved by Govt. Of India letter No.No.J-11015/191/2015-IA.II(M) dated 07.06.2017 and same verified and checked by District Mining Officer by issuing "M" Form along with supplementary forms.
4	The project proponent shall obtain necessary prior permission of the competent authority for drawl of requisite quantity of water (surface water and ground water) for the project	Noted & Agreed, water will be used after prier permission of concerned authority.	Requirement of water is full filled by water tankers and springs available in vicinity of village.
5	Mining shall be carried out as per the provisions outlined in mining plan approved by Indian Bureau of Mines (IBM)/ State Mines and Geology Department as well as by abiding to the guidelines of Directorate General Mines Safety (DGMS)	Agreed, Mining shall be carried out as per the provision outlined in Approved mining plan.	The condition is monitored by District Mining Officer
6	The lands which are not owned by Proponent, mining will be carried out only after obtaining the consents from all the concerned land owners as per the provisions of the Mineral Concession Rules, 1960 and MMDR Act, 1957	Noted, the proposed land is government land. Some of the part of the land is private for which proper NOC was taken from the villagers.	The condition is monitored by District Mining Officer



7	<p>Digital processing of the entire lease area using remote sensing technique shall be carried out regularly once in three years for monitoring land use pattern and report submitted to Ministry of Environment, Forest and Climate Change its Regional Office.</p>	<p>Noted, the land use pattern on the basis of digital processing system will be submitted in given interval of time.</p>	<p>The condition is monitored by District Mining Officer and Indian Bureau of Mines.</p>
8	<p>The critical parameters as per the Notification 2009 such as PM10, PM2.5, NOx and Sox etc. in the ambient air within the impact zone, peak particle velocity at 300m distance or within the nearest habitation, whichever is closer shall be monitored periodically. Further, quality of discharged water shall also be monitored [(TDS, DO, pH, and Total Suspended Solids (TSS))]. The monitored data shall be uploaded on the website of the company as well as displayed on a display board at the project site at a suitable location near the main gate of the Company in Public domain. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by the Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.</p>	<p>Noted & will be complied. The parameters such as PM10, PM2.5, NOx, and Sox etc. in the ambient air within the impact zone, is being monitored. Peak particle will be calculated after start of mining operation. Baseline data of Water is also submitted along with six monthly compliance reports.</p>	<p>The parameters are analyzed by NABL approved laboratory and hard copy of same are available in the office of Regional Office, HPSPCB and District Mining Officer.</p>



9	<p>The Proponent shall install online Ambient Air Quality Monitoring system and there should be system for display of Digital AAQ data Within 03 months at least at three locations as per wind direction. Online provisions of pH and turbidity meters at discharge points of STP and ETP and also at water storage ponds in the mining area may be made. Project Proponent should display the result digitally in front of the main Gate of the mine site</p>	<p>Noted, Air noise monitoring will be done from a NABL & MoEF accredited Lab as it is not feasible for us. There is no discharge of STP & ETP from the site.</p>	<p>No process effluent is generated and septic tank has been provided for treatment of domestic sewage.</p>
10	<p>Effective safeguard such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high level of PM 10 and PM 2.5 such as haul road, loading & unloading point and transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Monitoring of ambient Air Quality to be carried out based on the Notification 2009, as amended from time to time by the Central Pollution Control Board.</p>	<p>Noted & will be complied. Regular water sprinkling shall be carried out in critical areas prone to air pollution and having high level of PM 10 and PM 2.5 such as haul road, loading & unloading point and transfer points.</p>	<p>Regular water sprinkling is carried out and analysis results show parameter RSPM within prescribed standards.</p>



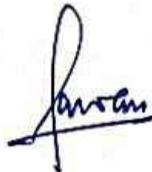
11	<p>Regular monitoring of the ground water level & quality shall be carried out in and around of the mine lease area by establishing a network of existing wells & constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year- pre monsoon (April- May), Monsoon (August), Post Monsoon (November) & Winter (January) & the data thus collected may be sent regularly to Ministry of Environment Forest & Climate Change and its Regional Office, Central Ground Authority and Regional Director, Central Ground Water Board.</p>	<p>Noted & will be complied. The mining will be done in such a way that it cannot disturb the groundwater level.</p>	<p>The parameters are analyzed by NABL approved laboratory and hard copy of six monthly report is available in the office of Regional Office HPSPCB and District Mining Officer.</p>
12	<p>Regular monitoring of the flow rate of the spring and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The water table should be natured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the project proponent has to provide water to the villagers for their use. A</p>	<p>Noted & will be complied The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. In case of any water scarcity in the area, the project Proponent will try for arrangement of drinking water to the villagers for their use .</p>	<p>The parameters are analyzed by NABL approved laboratory and hard copy of six monthly report is available in the office of Regional Office HPSPCB and District Mining Officer.</p>



	provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table.		
13	Regular monitoring of the water quality Upstream & downstream of water bodies shall be carried out and record of monitoring data should be maintained and submitted to the Ministry of Environment Forest & Climate Change and its Regional Office, Central Ground Authority and Regional Director, Central Ground Water Board.	The water monitoring will be done with the help of NABL laboratory. The baseline monitoring data will be submitted along with six monthly compliance report.	The parameters are analyzed by NABL approved laboratory and hard copy of six monthly report is available in the office of Regional Office HPSPCB and District Mining Officer.
14	Transportation of the minerals by road passing through the village shall not be allowed. A 'Bypass' road should be constructed (say, leaving a gap of at least 200 meters) for the purpose of transportation of the minerals so that the impact of sound, dust and accidents could be mitigated. The project proponent shall bear the cost towards the widening and strengthening of existing public road network in case the same is proposed to be used for the Project. No road movement should be allowed on	The road used for transportation is 300 m away from the village. The project proponent will bear the cost for widening and strengthening of existing public road network in case the same is proposed to be used for the project.	The mining activities are carried out in a very remote area and the HPPWD road is used for transportation of mining material.



	existing village road network without appropriately increasing the carrying capacity of such roads.		
15	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/ night hours.	Agreed. Mining activities will be stopped during night so there is no illumination & sound emerged which can disturb the nearby villagers & animals.	The mining activities are carried out only from sunrise to sunset.
16	Main haulage road in the mine should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. Crusher and material transfer points should invariably be provided with Bag filter sand or dry fogging system. Belt conveyors should be fully covered to avoid air borne dust.	The haulage road should be properly sprinkled with water to reduce the dust emission. Project proponent has no crusher unit.	Regular water tankers for water sprinkling are engaged. No processing of limestone is involved.



17	Main haulage road in the mine should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.	The haulage road should be properly sprinkled with water to reduce the dust emission. Project proponent has no crusher unit.	Regular water tankers for water sprinkling are engaged. No processing of limestone is involved.
18	Sufficient number of Gullies to be provided for better management of water. Regular Monitoring of pH shall be included in the monitoring plan and report shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office on six monthly basis.	Agreed, Sufficient number of Gullies to will be prepared for better management of water. Regular Monitoring of pH shall be included in the monitoring plan and report is attached at Annexure.	The critical parameters are analyzed by NABL approved laboratory and hard copy of same are available in the office of Regional Office, HPSPCB and District Mining Officer.
19	There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis and implementation of conservation measures to augment ground water resources in the area in consultation with Central ground Water Board.	Noted, in future rain water harvesting plan will be considered & implemented.	The project proponent agrees to the conditions imposed.



20	The project Proponent has to take care of gullies formed on slopes. Dump mass should be consolidated with proper filling/ leveling with the help of dozer/ compactors.	Agreed, proper caring of gullies formed on slopes will be noticed. For dump a Dump yard will be developed which is surrounded by wire & retaining wall.	The conditions are monitored by District Mining Officer.
21	The reclamation at waste dump sites shall be ecologically sustainable. Scientific reclamation shall be followed. The local species may be encouraged and species are so chosen that the slope, bottom of the dump sand top of the dumps are able to sustain these species. The aspect of the dump is also a factor which regulates some climatic parameters and allows only species adopted to that micro climate.	Scientific reclamation will be done. Plantation on dump is not possible. Plantation will be done near roadside, village, barrier zone in which local species will be encouraged.	The plantation carried out in the year 2023 from 14 th March to 20 th March 2023
22	The top soil, if any shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation. The over burden generated during the mining operations shall be stacked at earmarked dump site (s) only and it should not be kept active for a long period of time. The maximum height of dumps shall not exceed 8m and width 20m and overall slope of the dumps shall be	Complied, Top soil will be used for reclamation & plantation purpose. For dump a Dump yard will be developed which is surrounded by wire & retaining wall. Plantation on dump is not possible. Plantation will be done near roadside, village, barrier zone in which local species will be encouraged.	The top soil is managed in designated dumping sites for reclamation.



	<p>maintained to 45 degree. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled and afforested. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office on six monthly basis.</p>		
23	<p>Catch drains, siltation ponds of appropriate size shall be constructed around the mine working, sub-grade, over burden and mineral dump(s) to prevent run off of water and flow of sediments directly into the agricultural fields, and other water bodies in the buffer zone. The water so collected shall be utilized for watering the mine area, roads, green belt development etc. the drains shall be regularly desilted particularly after the</p>	<p>Complied, Proper Catch drains, siltation ponds of appropriate size are constructed around the mine working so that over burden and mineral dump(s) will be prevented run off of water and flow of sediments directly into the agricultural fields, and other water bodies in the buffer zone. The water collected is utilized for watering the mine area, roads, green belt development etc.</p>	<p>The project proponent agrees to the conditions imposed and accordingly work shall be carried out.</p>



	<p>monsoon and maintained properly. The drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden\ dumps to prevent run off of water and flow of sediments directly into the river and other water bodies and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and should also provide adequate retention period to allow proper setting of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.</p>		
24	<p>Plantation shall be raised in a 7.5m wide green belt in the safety zone around the mining lease, backfilling and reclamation area, around water body, along the road etc. by planting the native species of consultation with the local DFO/Agriculture department. The density of trees should be around 2500 plants per ha. Greenbelt shall be developed all along the</p>	<p>Noted & will be complied Plantation will be done near roadside, village, barrier zone in consultation with the local DFO/Agriculture department in which local species will be encouraged. The density of trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease area in a</p>	<p>Plantation is carried out on reclaimed area.</p>



	mine lease area in a phased manner and shall be completed within first five Year.	phased manner and shall be completed within first five Year.	
25	Project Proponent shall follow the mitigation measures provided in office Memorandum No. Z-11013/57/2014- IA.II (M), dated 29th October, 2014, titles " Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".	Noted, habitation is 400-500 m away from the mining site. So there is no impact of mining on habitation.	Blasting at mine is carried out in controlled manner by mine mate/blaster authorized by Director General of Mine Safety (DGMS), Ghaziabad.
26	The Project Proponent shall make necessary alternative arrangements, where required, in consultation with the State Government to provide alternate areas for livestock grazing, if any. In this context, Project Proponent should implement the directions of the Hon'ble Supreme Court with regard to acquiring grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded against felling and plantation of such trees should be promoted.	Noted. The mining lease area is not a grazing land. Grazing land is far away from the mining site. So there is no any harm for the cattle/livestock of the villagers is possible.	The conditions are monitored by concerned Forest Department and District Mining Officer.



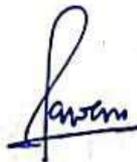
27	<p>The Project Proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna, in the mine area as per the conservation plan prepared in consultation with the State Forest and Wildlife Department at the cost of Rs. 12 lakhs per annum vide r no. 5808 dt. 03.01.2017 from Himachal Pradesh Forest Department. A copy of action plan shall be submitted to the Regional Office of the Ministry and to the Chief Wildlife Warden, Himachal Pradesh.</p>	<p>Agreed, All the precautionary measures during mining operation for conservation and protection of endangered fauna will be taking care of.</p>	<p>The condition is monitored by concerned DFO of Forest Department.</p>
28	<p>At least 2.5% of the total cost of the project shall be earmarked towards the Enterprise Social Commitment (ESC) based on local needs and action plan with financial and physical breakup/ details shall be prepared and submitted to the Ministry's Regional Office at Dehradun. Implementation of such program shall be ensured accordingly on a time bound manner.</p>	<p>Agreed & will be complied.</p>	<p>The Mining Association has developed community hall for local residents of the area and the funds earmarked is maintained by District Mineral Fund Trust (DMFT) under concerned Deputy Commissioner.</p>



29	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. the housing may be in the form of temporary structure to be removed after the completion of the project.	As the labourers come from local villages so, temporary rest shelter, drinking water, first aid facilities is provided to the labourers.	Unskilled and skilled employees are local residents of the village and office along with pantry and toilet has been constructed.
30	Measures should be taken for control of noise levels below 85 dB in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs.	Agreed & complied. Proper safety measure like ear plug, mask, shoes, helmets etc will be provided to the labourers for their safety & protection.	PPE kits such as helmet, safety shoes, ear plugs and masks were found on the site during inspection.
31	Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31th December, 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.	The proposed mining site is opencast in nature. In mining process which is semi-mechanized way there is no requirement of water like in industrial activities.	No industrial waste is generated as processing of limestone is involved.
32	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.	Agreed & complied. Proper safety measure like ear plug, mask, shoes, helmets etc will be provided to the labourers for their safety & protection.	PPE kits such as helmet, safety shoes, ear plugs and masks were found on the site during inspection.



33	A separate Environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to head of the organization.	Agreed and Complied.	The project proponent agrees to comply with the conditions imposed.
34	The funds earmarked for Environmental Protection measure should be kept in separate Account and should not be diverted for the other purpose. Year wise expenditure should be reported to the ministry and it's Regional Office.	Agreed. Funds earmarked for environmental protection Measures will not be diverted for other purposes	The funds earmarked is maintained by District Mining Fund Trust (DMFT) under concerned Deputy Commissioner.
35	The project Authorities should inform to regional office regarding date of financial closure and final approval of the project buy the concerned authorities and the date of start of land development work.	Agreed. The mining will be stopped during the monsoon season.	The project proponent agrees to comply with the conditions imposed.
36	The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguard to the ministry of Environment, Forest & climate change, its regional office, Central Pollution Control Board & state pollution control Board.	Noted and will be complied	The project proponent is regularly submitting Six monthly compliance report.
37	The Regional Office of this ministry shall monitor compliance of the stipulated Condition. The project authorities should	Noted and will be complied	The project proponent is regularly submitting Six monthly compliance report.



	extend full cooperation to the office (s) of the regional office by the finishing the requisite data/information/monitoring reports.		
38	A Copy of the clearance letter will be marked to concerned Panchayat/local NGO, if any form whom suggestion/representation, if any were receive while processing the proposal.	Complied.	The Project proponent complied the conditions by keeping copy of EC on notice Board of concerned Panchayat.
39	State Pollution Control Board should display a copy of the clearance letter at the regional office, district Industry centre and the collector's office/ Tehsildar's office for 30 days.	Complied. A copy of EC is provided to Pollution Control Board.	The Regional Office has displayed the copy of EC in the concerned office of Regional Office SPCB and Tehsildar Office.

Table No. 8 - Compliance Report of RCTO Conditions of M/s Dhanwasa Lime Stone Mine Of Sh. MC Goel Village Banaur, Tehsil Paonta Sahib Distt. Sirmaur, H.P.

A. SPECIFIC CONDITIONS		
Sr.No.	Renewal of consent to Operate (RCOP) Conditions imposed by State Board	Comments after verification by Regional Office HPSPCB Sirmour
1	This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.	Conditions are complied by the project proponent.



2	Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.	Conditions are complied by the project proponent.
3	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.	The unit has valid Renewal of Consent to Operate (RCOP) of State Board upto 31.03.2025.
4	<p>i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).</p> <p>ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made there under and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.</p>	<p>(i)The mining activities are done manually only. The vehicles engaged for transportation are hired from local villagers and they are responsible for operation and maintenance of their vehicles.</p> <p>(ii) The top soil is managed in designated dumping site by project proponent.</p>
5	<p>This 'Renewal of Consent to Operate' is for:-</p> <p>i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.</p> <p>ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.</p> <p>iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.</p> <p>iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).</p>	<p>(i) For Control of fugitive emission from to and fro movement, water sprinkling through water tankers has been engaged by the mine association.</p> <p>(ii) The blasting is carried out in control manner under the supervision of technical expert/blaster authorized by Director General of Mines Safety (DGMS).</p> <p>(iii & iv) 10 to 15 persons are employed in mining area for which septic tanks has been provided and maintained by Project Proponent.</p>



6	<p>The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.</p>	<p>The project proponent has taken measures for control of fugitive emission and rolling down of muck such as engagement of water tankers, parapets along the road and plantation around reclaimed area, check dams and retaining structures.</p>
7	<p>The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.</p>	<p>Mining activities are carried out manually. No mechanical machinery is used. Hence no separate energy meter (SEM) installed.</p>
8	<p>CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.</p> <p>a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.</p> <p>b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.</p> <p>c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.</p> <p>d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.</p>	<p>(a) Source of water is through tankers from nearby village.</p> <p>(b,c &d) No process effluent is generated and domestic sewage from the skilled/unskilled persons is treated in septic tank</p>



9	<p>CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.</p> <p>a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.</p> <p>b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.</p> <p>c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.</p> <p>d) Unit shall ensure Stack height for diesel generating sets as per specification.</p> <p>e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.</p> <p>f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.</p> <p>g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.</p>	<p>(a,b,c ,d,f & g) Mining activities are carried out manually. No mechanical machinery is used. Hence no separate energy meter (SEM) installed. These mines are open cast mines, only manual extraction of lime stone of different grades are carried out. No processing of lime stone is involved.</p> <p>(e) No D.G. Set installed.</p>
10	<p>The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).</p>	<p>Mining plan is approved by Indian Bureau of Mines (IBM)</p>



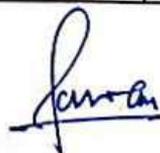
11	The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).	Source of water is natural springs through tankers from nearby villagers. No process effluent is generated and domestic sewage from the skilled/unskilled persons is treated in septic tank
12	The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.	Mine association carries inspection of all mines in the area and checks the safety measures taken in each mine, safety week in the year 2023 was carried out from 25 th March to 31 st March. & Environment week from 14 th March to 20 th March 2023.
13	The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.	Plantation is carried out during Environment week form 14 th March to 20 th March 2023.
14	Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.	Project proponent agrees to the condition imposed.
15	This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).	Project proponent agrees to the condition imposed.
16	The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	Project proponent agrees to the condition imposed.



17	The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.	Project proponent agrees to the condition imposed.
B	OTHER CONDITIONS	
1	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.	Steps taken by the project proponent to the conditions imposed are complied and action/compliance taken is submitted every six months in six monthly reports.
2	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations	Project proponent agrees to the condition imposed.
3	Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).	Condition does not apply.
4	Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).	Condition does not apply.
5	Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).	Condition does not apply.

[Handwritten Signature]

6	Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).	Capacity is approved by Govt. Of India letter No.No.J-11015/189/2015-IA.II(M) dated 31.01.2017 and same verified and checked by District Mining Officer by issuing "M" Form along with supplementary forms.
7	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	The traffic movement is regulated by local police and Regional Transport Officer (RTO) time to time
8	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	Water tankers are deployed/engaged for water sprinkling on haulage road.
9	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	Condition does not apply.
10	Unit shall submit all the annual/quarterly returns, as per timeline.	Environment Audit Statement on Form-V are submitted annually.
11	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.	Certificate on affidavit vide No. 07AA 538830 dated 29.01.2020 has been submitted.
12	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Condition does not apply.
13	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Unit agreed and bound to comply the conditions imposed



It is humbly submitted that at present the aforementioned mining projects have valid Environment Clearance from the MoEF&CC and Renewal of Consent to Operate of the Board and these units are complying to the conditions of Environment Clearance and Consent to operate/Renewal and no major violation of the conditions have been found. The Regional Office Paonta Sahib is conducting regular vigil over these units. At present, these mine projects are not in operation due to rainy season.

The compliance report is submitted before Hon'ble NGT for consideration please.



Regional Officer
HPSPCB Paonta Sahib
District Sirmour H.P

Dated: 14.07.2023